

MR. SPEAKER Why has no explanation has been given for the delay?

SHRI KRISHAN KUMAR GOYAL I regret if I will definitely give the reasons for the delay

MR. SPEAKER You should give it on Monday It will be referred to the Committee

REPORTS UNDER BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT, ANNUAL REPORT OF GENERAL INSURANCE CORPORATION OF INDIA A STATEMENT AND NOTIFICATION UNDER CENTRAL EXCISE RULES

THE MINISTER OF STATE IN THE M'NISTRY OF FINANCE (SHRI SATISH AGRAWAL) On behalf of Shri Zulfikarullah I beg to lay on the Table -

(1) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act 1970 -

(i) Report on the working and activities of the Central Bank of India for the year ended the 31st December 1977 along with the Accounts and the Auditor's Report thereon

(ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon

(iii) Report on the working and activities of the Punjab National Bank for the Year ended the 31st December 1977 along with the Accounts and the Auditor's Report thereon

(iv) Report on the working and activities of the Bank of Baroda for the year ended the

31st December, 1977 along with the Accounts and the Auditor's Report thereon.

(v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon

(vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon

(vii) Report on the working and activities of the United Bank of India for the year ended the 31st December 1977 along with the Accounts and the Auditor's Report thereon

(viii) Report on the working and activities of the Dena Bank for the year ended the 31st December 1977 along with the Accounts and the Auditor's Report thereon

(ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December 1977 along with the Accounts and the Auditor's Report thereon

(x) Report on the working and activities of the Union Bank of India for the year ended the 31st December 1977 along with the Accounts and the Auditor's Report thereon

(xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December 1977 along with the Accounts and the Auditor's Report thereon

(xii) Report on the working and activities of the Indian Bank for the year ended the 31st December 1977 along with the Accounts and the Auditor's Report thereon

(xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

(xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-2554/78].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:—

(i) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid on the Table [Placed in Library. See No. LT-2555/78].

(3) A copy of Notification No. G.S.R. 949 (Hindi and English versions) published in Gazette of India dated the 22nd July, 1978 together with an explanatory memorandum regarding exemption from Central Excise duty to samples of canned crab meat drawn for quality control by Export Inspection Agency, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-2556/78].

12.44 hrs.

STATEMENT OF PUBLIC ACCOUNTS COMMITTEE

SHRI P. V. NARSIMHA RAO (Hannamokonda): I beg to lay on the Table the statement of the Public Accounts Committee showing final replies of Government to Recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Hundred and Fifth Report (Fifth Lok Sabha) of the Public Accounts Committee regarding Action Taken by Government on the recommendations contained in their Ninety-fifth Report (Fifth Lok Sabha) on Indian Institute of Technology, New Delhi.

12 45 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY. Sir, I have to report the following message received from the Secretary-General of Rajya Sabha.—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 2nd August, 1978, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Air (Prevention and Control of Pollution) Bill, 1978. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.'

MOTION

'That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the prevention, control and abatement of air pollution, for the establishment, with a view to carrying out the